

In the Central Administrative Tribunal
Principal Bench: New Delhi

OA No.834/93

Date of decision: 20.04.1993.

Shri Prabhati Lal

...Petitioner

Versus

Commissioner of Police & Another ...Respondents

Coram:-

The Hon'ble Mr. I.K. Rasgotra, Member (A)
The Hon'ble Mr. J.P. Sharma, Member (J)

For the petitioner

Shri R.L. Sethi, Counsel.

Judgement(Oral)
(Hon'ble Mr. I.K. Rasgotra, Member (A))

Heard the learned counsel for the petitioner.

The prayer in the O.A. is that as an interim measure the respondents may be directed to allow the petitioner to appear for the interview for the post of Sub Inspector in Delhi Police. The petitioner is a Head Constable in Delhi Police. He appeared in the written examination held on 26.7.92 and PET/Vision test on 23.2.93. The case put forth by the learned counsel for the petitioner is that since the petitioner had qualified in the written test and was called for the Vision test, he ought to have been called for the interview. Since he had not been called, we should give a direction to the respondents to call him provisionally for the interview. We find that the petitioner has not filed any representation before the respondents as to why he has not been called for the interview. He has thus not availed of the remedy available to him by making a representation. The O.A. is pre-mature at this stage. Accordingly the same is

dismissed. The petitioner will be at liberty to approach the Tribunal after he has exhausted the departmental remedy, and if he is aggrieved thereafter, in accordance with law. No costs.

J. P. Sharma

(J.P. SHARMA)
MEMBER(J)

I. K. Rasgotra

(I.K. RASGOTRA)
MEMBER(A)

San.

(2)